

(b) There have been instances when terrorists have used Thuraya sets in Jammu and Kashmir.

(c) In order to curb such activities, the Government has pursued a multi-pronged approach which includes strengthening the border management to check infiltration, galvanizing the intelligence machinery, improved technology, weaponry and equipment for security forces both at the Centre and in the States.

Blockade on NH-53 by insurgents

2432. SHRIMATI BIMBA RAIKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Manipur's Capital Imphal remains cut off for almost a month due to blockade of NH-53 connecting Silchar with Imphal by insurgents;

(b) whether the Centre has commissioned the Army to take control of the 200 km stretch on NH-53 now under siege by insurgents and to provide escort to supply vehicles; and

(c) how soon normalcy is expected in the region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Economic blockade was declared on NH-39 and NH-53 by All Naga Students' Association, Manipur (ANSAM) from the intervening night of June 19/20, 2005.

(b) and (c) According to the Government of Manipur, after strengthening of bridge on NH-53, sustained/regular movement of vehicles is continuing. As per the press release, jointly issued by Naga Students' Federation (NSF) and ANSAM, economic blockade on NH-39 and NH-53 has been temporarily relaxed from mid-day of 11th August 2005.

Criminal tendency among adolescents

†2433. SHRI AJYA MAROO:

SHRI T.T.V. DHINAKARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the increasing criminal tendency among the adolescents;

†Original notice of the question was received in Hindi.

(b) whether any statistics are available in this regard;

(c) if so, the details thereof; and

(d) what steps are being taken by Government to check this tendency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (c) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. As per statistics compiled by the National Crime Records Bureau, on the basis of reports received from the State Governments, the details of the juveniles apprehended under IPC and SLL during 2001-2003 at all India level, are given below:

Years	7-12 Years		12-16 Years		16-18 Years	
	Boys	Girls	Boys	Girls	Boys	Girls
2001	3591	105	12131	598	15573	1630
2002	4221	267	13283	581	16047	1380
2003	3414	170	11053	634	16518	1531

(d) The Government of India has from time to time been advising the State Governments to give more focused attention to improving the administration of the Criminal Justice System and take such measures as are necessary for the prevention of crime.

Smart Cards for Overseas Indians

2434. SHRIMATI KAMLA MANHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to media report about "Smart Cards for Overseas Indians";

(b) if so, salient features of the scheme;

(c) whether Persons of Indian Origin (PIOs) would now be treated on par with Non-Resident Indians and would be entitled to some FDI investments, privileges and benefits; and